

**NATIONAL COMPANY LAW TRIBUNAL
JAIPUR BENCH**
(through web-based video conferencing platform)

Item No. 203
CA No. 47/JPR/2022
IA(CA) No. 50/JPR/2022
IA(CA) No. 51/JPR/2022
IA(CA) No. 59/JPR/2022
CP No. 21/241-242/JPR/2022
Under Section 241-242 of Companies Act, 2013

In the matter of:

Tabrez Ali Syed

...Petitioner

Versus

Prompt Infracom Pvt. Ltd and Ors.

... Respondents

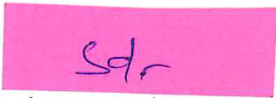
**Coram: HON'BLE MR. DEEP CHANDRA JOSHI, JUDICIAL MEMBER
HON'BLE MR. RAJEEV MEHROTRA, TECHNICAL MEMBER**

Present Through Video Conferencing: -

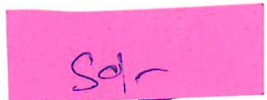
For the Applicant : Anand Sharma, Adv.
Vishal Purohit, Adv.
For the Respondent : Prateek Raj Purohit, Adv.
Mustaq Ali, Present in person

ORDER

Heard Mr. Anand Sharma, Adv. along with Mr. Vishal Purohit, Adv. appearing on behalf of the Petitioner. Mr. Prateek Raj Purohit, Adv. along with Mr. Mustaq Ali, appearing on behalf of Respondent Nos. 1 & 2. Mr. Mustaq Ali, Respondent No. 2 was directed to bring original records of the Board meeting and attendance sheet. He submits that he is not having record in his possession and ready to give an affidavit in this regard. Affidavit, if any, may be filed within 7 days. List the matter for further consideration on 04.09.2024.


Sdr

(Rajeev Mehrotra)
Technical Member


Sdr

(Deep Chandra Joshi)
Judicial Member

July 22, 2024